

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 4723

TO BE ANSWERED ON FRIDAY, THE 23rd MARCH, 2018

CHAITRA 02, 1940 (SAKA)

SIT on Black Money under RTI Act

4723. SHRI RABINDRA KUMAR JENA,
SHRI A.P. JITHENDER REDDY :

Will the Minister of FINANCE be pleased to state:

- (a) whether the Central Information Commission has given a decision in October, 2017 that the Special Investigation Team (SIT) on Black Money constituted by the Government is a public authority under the Right to Information Act (RTI Act);
- (b) if so, the status of action taken by the SIT to appoint public information officers and first appellate authorities under the RTI Act;
- (c) whether the SIT has compiled all information required to be disclosed *suo motu* under Section 4(1) of the RTI Act;
- (d) if so, whether the information is displayed on any official website; and
- (e) if not, the reasons for not complying with the statutory requirement of *suo motu* disclosure?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) to (e) : Yes Sir. Central Information Commission vide its order dated 10.10.2017 has directed to appoint a CPIO on Special Investigation Team (SIT). In terms of CIC's order, CPIO and First Appellate Authority have been appointed under RTI Act, 2005. It is further submitted that Special Investigation Team has been constituted in pursuance of the order dated 4.7.2011 of Hon'ble Supreme Court of India passed in Writ Petition (Civil) No. 176 of 2009 vide Notification dated 29.5.2014. The said notification contains terms of references of SIT and is in public domain.
